

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(22)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/600/ (IB)/2017
NAME OF THE PETITIONER(S) : VISHNU SUDHA TEXTILES
NAME OF THE RESPONDENT(S) : SHRI KRISHNAKANTH TEXTILES PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. D.G. SATHYA NARAYANA
(For A.K. MYLESHAW ASSOCIATES)

For Operational Creditor A.K. Myleshaw.

ORDER

Counsel for the petitioner/Operational Creditor present and stated that a notice sent to the respondent/Corporate Debtor returned unserved with an endorsement "insufficient address". Counsel for petitioner is directed to send a fresh private notice to the correct address of the respondent. Counsel for petitioner has filed a memo praying to issue order to send notice to the respondent by way of paper publication. The petitioner is directed to make paper publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. Put up on 27.10.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

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